

Government under the Forest (Conservation) Act, 1980 must be taken by the concerned user agency.

Accordingly, 4 coal blocks namely Tara, Tandsi-III & Tandsi-III (Extn.), Mahan and Mara II-Mahan were put up for auction in the 7th round of auctions of commercial coal blocks launched in March, 2023.

(d) For Tara coal block in Chhattisgarh, multiple bids were received in the auction process, however, pursuant to request received from the state of Chhattisgarh, the coal block was withdrawn from the auction process. The other 3 coal blocks from Madhya Pradesh i.e. Mahan, Mara II Mahan and Tandsi III & Tandsi III Extn. received single bids in the 7th round of auctions process and could not be allocated.

MR. CHAIRMAN: It is 1 o' clock. The House is adjourned to meet again at 2.00 p.m.

*[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise> ]*

*The House then adjourned for lunch at one of the clock.*

---

*The House reassembled after lunch at two of the clock,*

MR. CHAIRMAN *in the Chair.*

### **REPORT OF THE COMMITTEE OF PRIVILEGES**

MR. CHAIRMAN: Report of the Committee of Privileges, Shri Elamaram Kareem.

SHRI ELAMARAM KEREEM (Kerala): Hon. Chairman, Sir, I rise to present the 75<sup>th</sup> Report (in English and Hindi) of the Committee of Privileges on a question of alleged breach of privileges arising out of following two matters:

- (i) alleged intentional and deliberate act of presenting misleading facts to the Media, misrepresentation of the proceedings of the Council and affront to the authority of the Chair; and
  - (ii) including the names of Members in the proposed Select Committee without their consent in violation of Rules, by a Member.
-